

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 2nd day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A. No.310/0511/2015

S. Vinayaga Moorthi,
S/o. P. Sivanantham,
No. 45, Madha Koil Street,
East Coast Road,
North Nemili Porur,
Kanchipuram District.

....Applicant

(By Advocate: M/s. R. Parthaban)

Vs.

1. The Chief Superintendent,
Central Telegraph Office,
Chennai- 600 001;

2. CAO, BSNL, G.P.O,
Chennai-1;

3. The Principal,
The Office of the Controller,
Of Tele Communications,
Pension Voucher Accounts,
Chennai.

.....Respondents.

(By Advocate: Mr. S. Gopinathan)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is called, Mr. N. Selvam, junior counsel appearing for counsel for the applicant present and seeks adjournment of the matter as he is not ready even-though matter is posted under the caption 'For Dismissal'. However, Learned counsel for the respondents' present.

2. It is seen from the record that as matter was represented by junior counsel on earlier occasion i.e. 10.07.2019, therefore, it is adjourned to today under the caption 'For Dismissal'. Today also when the matter is once again represented by junior counsel, who is not ready with the matter, once again sought for adjournment. It seems that applicant has lost interest in prosecuting the matter any further and, therefore, the OA is dismissed for default. No costs.